

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 312/2005

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SECTION OFFICER (Judl.)

FORM NO. @
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 312/05

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s) Pranab Dutta

Respondent(s) H. C. I. Town

Advocate for the Applicants Rabindra Chandra Paul

Miss S. Roy

Advocate for the Respondent(s) _____

GGSC

✓Rly St. Counsel

Notes of the Registry

Date

Order of the Tribunal

16.12.2005

The application is disposed of at the admission stage itself in term xx of the order passed in separate sheets.

Application is disposed of at the admission stage itself in term xx of the order passed in separate sheets.

is filed/C.P. filed

deposited with P. D. B.

No. 269317252

Dated 3.12.05

Glees
Dy. Registrar

RD

15.12.05

ma

L. Joseph
Vice-Chairman

Steps taken with envelope.

RD

20.12.05
C-Copy has been filed
by the applicant of Index No.
16.12.05 or D.O. 312/05.
A copy of the same has
been sent to the office for
dealing to the Rly. & Standard
counsel.

(3)

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.**

O.A. No. 312/2005

DATE OF DECISION: 16.12.2005.

Sri Pranab Dutta

APPLICANT(S)

Mr. R.C. Paul, Ms. S. Roy

ADVOCATE FOR THE
APPLICANT(S)

- VERSUS -

U.O.I. & Others

RESPONDENT(S)

Mr. J.L. Sarkar, Railway S.C.

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

G. Sivaranjan

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 312/2005

Date of Order : This the 16th December 2005.

The Hon'ble Mr. Justice G. Sivarajan, Vice-Chairman.

Shri Pranab Dutta
Son of late Ashim Ranjan Dutta
Resident of Hijuguri Railway Colony
P.O. - Hijuguri, District - Tinsukia, Assam.

... Applicant

By Advocates : Mr. R.C. Paul, Ms. S. Roy.

- Versus -

1. Union of India,
Represented by the General Manager,
N.F. Railway, Maligaon,
Guwahati.
2. The General Manager, N.F. Railway,
Maligaon, Guwahati, Assam.
3. The Divisional Railway Manager,
N.F. Railway, Tinsukia, Assam.
4. The Divisional Finance Manager,
N.F. Railway, Tinsukia, Assam.

... Respondents

By Advocate : Mr. J.L. Sarkar, Railway S.C.

ORDER (ORAL)**SIVARAJAN. J. (V.C.)**

Heard Mr. R.C. Paul, learned counsel for the applicant and Mr. J.L. Sarkar, learned standing counsel for the Railways.

2. The applicant is the son of late Ashim Ranjan Dutta, who retired as a Head Clerk under the respondents. The matter relates to grant of family pension to the dependant of deceased late Ashim Ranjan Dutta. The respondents have sanctioned family pension to the applicant, evidenced by the proceedings dated 13.02.2004 (Annexure - III). As per the said order, the applicant is entitled to get family pension upto 22.11.2005, i.e. the date on which the applicant attained the age of 25 years. The case of the applicant is that the actual date of birth is 23.11.1981 as could be seen from the Transfer or Leaving Certificate issued by the Hijiguri Rail Colony M.E. School and certificate of birth issued by the Director of Health Services, Assam (Annexure - V Series). It is stated that the applicant on receipt of family pension order made representation dated 03.03.2004 (Annexure - IV) followed by another representation dated 01.03.2005 (Annexure - V). The applicant had also produced, it is stated, pursuant to an oral direction, two certificates mentioned above along with annexure - V. The present grievance of the applicant is that so far no decision has been taken by the respondents on annexures - IV and V representations and that in the meantime the period of family pension already granted expired on 22.11.2005.

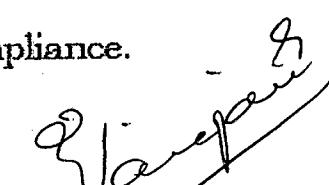


3. Mr. R.C. Paul, learned counsel for the applicant submits that a direction may be issued to the respondents to take a decision on annexures IV and V representations expeditiously and in the meantime to continue payment of the family pension to the applicant.

4. Mr. J.L. Sarkar, learned standing counsel for the Railways, on the other hand, submits that if the annexures - IV & V representations submitted by the applicant are still pending the same would be disposed of by the concerned respondent without delay and in case the correction order is issued certainly the applicant will get the family pension by way of arrear also.

5. Considering the rival submissions, I am of the view that this application can be disposed of at the admission stage itself by issuing direction to the 3rd respondent. Accordingly, there will be a direction to the 3rd respondent to take a decision on annexures - IV and V representations, particularly with reference to annexures - V series certificates within a period of two months from the date of receipt of this order by a speaking order.

The O.A. is disposed of as above at the admission stage itself. The applicant will produce this order before the 3rd respondent within ten days from today for compliance.



(G. SIVARAJAN)
VICE CHAIRMAN

/mb/

15 DEC 2005

गुवाहाटी न्यायालय

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

O.A. NO. 312 /2005

SRI PRANAB DUTTA

-VERSUS-

THE UNION OF INDIA & OTHERS.

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SL.No.	PARTICULARS	ANNEXURE	PAGE NO.
1.	Application	-	1 - 5
2.	Service certificate of the applicant's father	I	6
3.	Death certificate of the applicant's father	II	7
4.	Pension payment order dated 11.02.2004	III	8
5.	Representation dated 03.03.2004	IV	9
6.	Representation dated 01.03.2005 along with school certificate, birth certificate and postal memo	V series	10-13

Filed by

(Rabindra Ch. Paul)
Advocate

06

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH: GUWAHATI.

O.A. No. 312 Of 2005

SRI PRANAB DUTTA

-VERSUS-

THE UNION OF INDIA & OTHERS

SYNOPSIS & LIST OF DATES

This is an application under Section 19 of the Administrative Tribunal's Act for judicial interference by the Hon'ble Tribunal for the inaction of the Respondents in not making correction of the date of birth of the applicant in the pension payment order and consequently not allowing him to continue the benefit of family pension till 22.11.2006.

- ❖ 20.01.1966- Applicant's father joined in the service under the N.F.Railway.
- ❖ 31.10.2002- Applicant's father retired from service after working for long 36 years and at the time of retirement he was holding the post of Head Clerk, Tinsukia Division, N.F.Railway. The respondent authority provided him with pensionary benefit.
- ❖ 27.06.2003- Applicant's father expired leaving behind the applicant and his two sons as his legal heirs.
- ❖ The applicant being dependant applied for the family pension benefit.
- ❖ 11.02.2004- The respondent authorities considered the application of the applicant and provided him the benefit of family pension benefit w.e.f. 28.06.2003 to 22.11.2005. The date of birth of the applicant in the pension payment order was wrongly recorded as 23.11.1980.
- ❖ 03.03.2004- The applicant made a representation to the authority contending that his date of birth in the admission registrar of Hijuguri Railway Colony M.E.School was recorded as 23.11.1981 and he also obtained a certificate to that effect. On that count requested the authority to rectify his date of birth. It may be mentioned that along with his representation, he also furnished his school certificate.

01

- ❖ September, 2004- The authority verbally asked the applicant to furnish his birth certificate as well as school certificate for the necessary correction in respect of his date of birth.
- ❖ 01.03.2005- The applicant furnished his school certificate as well as birth certificate along with a representation with a prayer to rectify his date of birth as 23.11.1981 and allowed him to continue the family pension benefit till 22.11.2006.
- ❖ But the respondents' authority did not take any action in this regard and being aggrieved, the applicant filed this application.

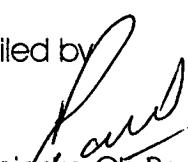
Contention:

The action/inaction of the respondents in not making the correction of the applicant's date of birth in the pension payment order and consequently in not allowing him to continue the benefit of family pension till 22.11.2006 is highly illegal.

Relief (s) sought for:

1. To consider his representations dated 3.3.2004 and 01.03.2005 and make necessary correction of the date of birth of the applicant.
2. To allow the applicant to enjoy the family pension benefit till 22.11.2006.

Filed by



(Rabindra Ch. Paul)

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH:
GUWAHATI.

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No..... of 2005

10
File by Sri Pranab Dutta - Applicant
Through Rabindra Chandra Paul
15/12/05 Adarshali

Sri Pranab Dutta.

Son of late Ashim Ranjan Dutta.

Resident of Hijuguri Railway Colony.

P.O. Hijuguri. Dist. Tinsukia, Assam...Applicant.

-Vs-

1. Union of India

Represented by the General Manager, N.F.Railway,
Maligaon, Guwahati.

2. The General Manager, N.F. Railway, Maligaon,
Guwahati, Assam.

3. The Divisional Railway Manager, N.F.Railway,
Tinsukia, Assam.

4. The Divisional Finance Manager, N.F.Railway,
Tinsukia, Assam.....Respondents.

1. PARTICULARS OF THE ORDER/ ACTION AGAINST WHICH THE APPLICATION IS MADE:

- (i) Non-consideration of the representation dated 01.03.2005 to rectify the date of birth of the applicant as 23.11.1981 instead of 23.11.1980 in the pension payment order dated 11.02.2004.
- (ii) Arbitrary action of the Respondents in depriving the applicant from family pension benefit till 22.11.2006.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter against which he wants redressal/ relief is within the jurisdiction of the Tribunal.

3. LIMITATION:

The applicant further declared the application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

Pranab Dutta

4. FACTS OF THE CASE:

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges guaranteed under the Constitution of India.

4.2 That the father of the applicant Late Ashim Ranjan Dutta joined in the service under the N.F.Railway in the year 20.1.1966 and after working for long 33 years, retired on 31.10.2002. At the time of his retirement, he was holding the post of head clerk, Tinsukia Division, N.F.Railway.

- Copies of the service certificate and death certificate of the father of the applicant are annexed and marked as Annexure -I & II.

4.3 That the Respondents provided the father of the applicant with pensionary benefit as per rule after his retirement for the service rendered by him while on duty. On 27.06.2003, the father of the applicant expired leaving behind Shri Bijoy Dutta, Sri Mithun Dutta and the applicant as his legal heirs.

4.4 That at the time of death of applicant's father, he was dependant on his father for his livelihood. Therefore, he applied for the family pension benefit as per Rule with the Respondents.

4.5 That the Respondents considered the application of the applicant and provided him with family pension vide order dated 11.02.2004 @ Rs.2890/- w.e.f. 28.06.2003 to 22.11.2005 (i.e. up to the age of 25 years of the applicant wrongly recorded the date of birth as 23.11.1980). The P.P.O. No. of the applicant was recorded as 0507022920.

- Copy of the pension payment order dated 11.02.2004 is annexed and marked as Annexure -III.

Reanas Sarker

12

4.6 That, later on, the applicant made a representation to the respondents on 03.03.2004 contending that his date of birth recorded in the admission registrar of Hijuguri Railway Coloney M.E.School as 23.11.1981 and on that count requested the authority to rectify his date of birth as 23.11.1981 in the pension payment order instead of 23.11.1980. It is stated herein that along with the representation-dated 03.03.2004 he had also enclosed the school certificate issued by the Headmaster, Hijuguri Railway Coloney M.E.School to facilitate the necessary correction.

-Copy of the representation dated 03.03.2004 is annexed and marked as Annexure- IV

4.7 That after submitting his representation, the applicant was verbally asked by the respondents in the month of September, 2004 to furnish his birth certificate as well as school certificate for the necessary correction of the date of birth of the applicant. Accordingly the applicant applied for the same and subsequently obtained his Birth certificate from the Directorate of Health Services, Tinsukia. The applicant, thereafter, furnished the aforesaid certificates along with a representation dated 01.03.2005 to the respondents' authority by registered post with a prayer to rectify his date of birth as 23.11.1981 and allowed him to continue the family pension benefit till 22.11.2006.

-Copy of the representation dated 01.03.2005 along with school certificate, birth certificate & postal memo are annexed and marked as Annexure-V series.

4.8 That the applicant states that inspite of submitting the representation, there was no response from the end of the respondents for which the applicant suffered grave prejudice. Having no other option, the applicant gave an advocate's notice to the respondents for the necessary action.

4.9 That the applicant has become highly aggrieved by the inaction of the respondents and which illegally and arbitrarily deprived him from the family pension benefit till 22.11.2006 and as such he is approaching this Hon'ble Tribunal on the following amongst other grounds.

Rearab Sarker

5.GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- (i) For that, in the given facts and circumstances of the case, the inaction of the respondents in not making correction of the date of birth of the applicant in the pension payment order is highly illegal, arbitrary and is bad in law.
- (ii) For that when the applicant's date of birth is 23.11.1981, which is also testified by the certificates, it is reasonable on the part of the respondents to make a correction of his date of birth in the pension payment order, but the respondents by their inaction failed to take into consideration this aspect of the matter.
- (iii) For that, the inaction of the respondents in not making correction of applicant's date of birth in the pension payment order deprived him from his family pension benefit till 22.11.2006.
- (iv) For that, the applicant has been meted out with arbitrariness inasmuch as the representation of the applicant has not been considered till date and left out without making any appropriate order and for such inaction of the respondents violated his right guaranteed under Article 14 of the Constitution of India and such inaction therefore, calls for judicial interference.
- (v) For that, the respondents ought to extend the family pension benefit as per Rule to the applicant till 22.11.2006 based upon the facts and circumstances of the case.
- (vi) For that, in any view of the matter, the inaction of the respondents is bad in law and is liable to be interfered by this Hon'ble Tribunal.

6.DETAILS OF REMEDIES EXHAUSTED

The matter has been taken up with the respondents vide Representation dated 01.03.2005 upon which there is no reply from their end.

7.MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

The applicant further declares that he has not previously filed any other application, writ petition or suit regarding the matter in respect of which this application has been made before any court or any other Bench of this Tribunal nor any such application, writ petition or suit pending.

Reanab Saha

8. RELIEF SOUGHT FOR:

In the premises, it is therefore, prayed that Your Lordships would be pleased to admit this application, call for the entire records of the case of the applicant and ask the respondents to show cause as to why the date of birth of the applicant shall not be rectified in the pension payment order and the family pension benefit shall not be extended to the applicant till 22.11.2006 and/or pass any further order or orders as Your Lordships may deem fit and proper.

And for this act of kindness, the applicant, as in duty bound shall ever pray.

9. INTERIM ORDER, IF ANY, PRAYED FOR:

No.

10. In the event of application being sent by registered post, it may be stated whether the applicant desire to have oral hearing at the admission stage and if so, he shall attach a self addressed post card or inland letter, at which intimation regarding the date of hearing could be sent to him:

Not applicable.

11. PARTICULARS OF BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE:

- i. I.P.O. NO. 26G 317252
- ii. DATE: 03.12.2005
- iii. ISSUED BY: GUWAHATI POST OFFICE.
- iv. PAYABLE AT: GUWAHATI.

12. LIST OF ENCLOSURES

STATED in the Index.

VERIFICATION

I, Sri Pranab Dutta, Son of late Ashim Ranjan Dutta, Aged about 24, Resident of Hijuguri Railway Colony. P.O. Hijuguri. Dist. Tinsukia, Assam, do hereby verify that the statements made in paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in paragraph 5 are true to my legal advice and I have not suppressed any material fact.

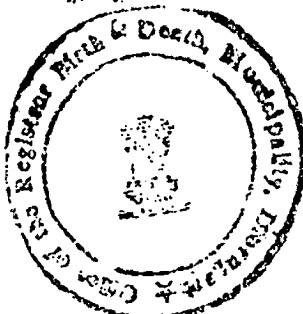
And I sign this Verification on this the day of 15th December, 2005 at Guwahati.

Pranab Dutta

Form No. 6



0039926



GOVERNMENT OF ASSAM
(অসম চৰকাৰ)
DIRECTORATE OF HEALTH SERVICES
(দ্বাৰা সেবা সঞ্চালিত কৰা হৈছে)
CERTIFICATE OF DEATH
(অসম প্ৰমাণ পত্ৰ)

ISSUED UNDER SECTION 12/17 of the Registration of Births and Deaths Act, 1969.

(জন্ম আৰু মৃত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ১-১২/১৭ অংশত নিপিবল্ল)

This is to Certify that the following information has been taken from the original record of Death which is in the register for Death
Registration unit of Dibrugarh of District Dibrugarh of the State of Assam.

ইয়াৰ দ্বাৰা প্ৰমাণিত কৰা হৈছে নিম্ন লিখিত তথ্য অসম চৰকাৰ ----- বিভাগ ----- অঙ্গ/
সৌৰসভা ----- মোজাৰ পত্ৰগতি ----- পঞ্জীয়ন পত্ৰেৰ পত্ৰ নং ১৮ পত্ৰেৰ পত্ৰ
সংস্কৃত কৰা হৈছে

Name of Deceased Xale Ashim Ranjan Dutta

Sex/Gender Male

Date of Death/মৃত্যুৰ তাৰিখ 27/6/2003

Place of Death/মৃত্যুৰ স্থান Dibrugarh

Registration No./পত্ৰনং 630

Date of Registration/পত্ৰিকাৰ তাৰিখ 17/7/2003

Name of Father/Mother/Husband Xale Amulya Dutta

Signature of issuing authority M. Baruah

Designation/পদবী

Date 17/7/2003

Seal/সেল

REGISTRAR
Birth & Death
Dibrugarh Municipality
Dibrugarh

Certified to be true copy
Rabinda Chandra Paul
Advocate



PART III

PARTICULARS OF FAMILY PENSIONER

Relationship with Pensioner : Son

Details of family members eligible for family pension in the event of the death of pensioners. (In case of minor family pension, sanction is to be obtained from pension sanctioning authority)

Sl. No	Name	Date of Birth	Relationship	Guardian Name
01	PRANAB DUTTA	23/11/1980	SON	

IF CHILD, PAYABLE UPTO : 21-NOV-2005
(Age of 25 Yrs)

AMOUNT OF FAMILY PENSION PAYABLE :

① Enhanced Rate Of: Rs.2890/- w.e.f.28/06/2003 to 22/11/2005.
② Normal Rate Of : Rs. 0/-

- If Mentally Retarded /Physically handicapped child payable upon submission of medical certificate to be renewed every after 3 years.
- Family Pension Payable from next day of death of the pensioner.
- No Confirmation from Railway is required for that purpose.
- Payable till the date of remarriage or death of spouse.
- If Income from other sources exceeds Rs.2550/- F.P. to Parents /Child/Physically Handicapped/Mentally Retarded Child.
- Enhanced Family Pension payable for a period of seven years from the date of death but not beyond 31/10/2009.

Note: -

- 1) Dearness relief as sanctioned from time to time is also payable on basic pension / family pension. A certificate as regards to fixation of pay on re employment of the pensioner[NOT FAMILY PENSIONER] may be obtained from the employer to determine the entitlement for dearness relief.
- 2) Certificate of death / life / employment / re-employment / non remarriage etc. are to be obtained in November every year from each pensioner

COUNTERSIGNED BY

Divisional Finance Manager
N.E. Railway/Tinsukia.
Divisional Finance Manager
N.E. Railway, Tinsukia

[FA & CAO/Pension, M.Ligaon]

Certified to be true copy

Rabinda Chandra Paul
Advocate

To
The D.R.M (P)
N.F. Rly,
Tinsukia

Date : 3/8/04

Sub : " For Pensionery benefit "

See
867 P.
303/1/M
Sir,

I have the honour to inform you that my father Late Ashim Ranjan Dutta who was a retired Rly employee of A. Railway Man. at Tinsukia division expired on 27-06-03.

That sir, after the death of my said father I became dependant and as such I am entitled to get pensionery benefit from N.F. Rly and as such I have submitted my all documentation with a Court Affidavit sworn before the Magistrate at Tinsukia wherein my date of birth was mentioned as 23-11-1930.

That sir, later on I came to learn from my School certificate that my actual date of birth was 23-11-1931.

Therefore, you are requested to record my date of birth in the office record as 23-11-1931 to enable me to get pensionery benefit of my deceased father.

Thanking you,

Enc. 1/1 Copy of School
Certificate.

Yours faithfully,

(Name : Debarshi Deka
Age : Late Ashim Ranjan Dutta
Address : Myaguri Rly Colony

Certified to be true copy

Kabindra Chandra Paul
Advocate

To
The D.R.M. (P)
N.F.Railway, Tinsukia,
Assam.

Dated: 01.03.2005

Sub: - Grant of family pension benefit up to 22.11.2006.

Sir,

I have the honour to inform you that my father Late Ashim Ranjan Dutta who was a retired employee of N.F.Railway, Tinsukia Division expired on 27.06.2003. After his death, the Railway authority provided me with family pension benefit up to 22.11.2005 i.e. payable up to 25 years of my age. Be it mentioned my age was wrongly recorded in the pension payment order as 23.11.1980.

That sir, later on I made a representation on 03.03.2004 contending that my date of birth in the Admission Registrar of Hijiguri Railway Colony M.E.School was recorded as 23.11.1981. On that count I requested the authority to rectify my date of birth. That in the month of September 2004, I was verbally asked by your office to submit my school certificate as well as birth certificate.

Accordingly, I am submitting my school certificate as well as birth certificate herewith to facilitate the necessary correction.

You are therefore requested to consider my case and provided me with the family pension benefit up to 22.11.2006.

Yours faithfully

Pranab Dutta

Thanking You.

(Pranab Dutta)

Son of Late Ashim Ranjan Dutta
Hijiguri Railway Colony, Tinsukia,
Assam.

Enclo: Copy of birth certificate.
Copy of school certificate.

Certified to be True Copy
Rabindra Chandra Paul
Advocate

HIJIGURI RAIL COLONY M. E. SCHOOL
(Govt. Provincialised on 1977)
P.O. HIJIGURI, 786 192 NEW TINSUKIA,
UPPER ASSAM.

No. 000597

Transfer or Leaving Certificate

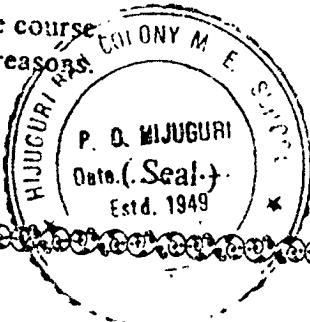
Certified that Sri Pranab Dutta
son/daughter of Sri Ashim Ranjan Dutta
an inhabitant of Hijiguri
in the district of Tinsukia left this School on 31/12/92.
His / Her date of birth as recorded in the Admission Register
was 23/11/81. He / She was reading in class VII
and had / had not passed the Annual Examination for promotion to
class VIII. All sums due by him / her have been paid.

Character Good.

Reasons for Leaving :-

- (i) Unavoidable change of residence.
- (ii) Ill health.
- (iii) Completion of the course.
- (iv) Minor or private reasons.

Date 13/8/03.



HEADMASTER
HIJIGURI RAIL COLONY M. E. SCHOOL
Headmaster

Certified to be true copy
Rabindra Chandra Paul
Advocate

Form No. 5
ফরম নং - ৫



Sl. No.
ক্রমিক নং

GOVERNMENT OF ASSAM
(অসম চৰকাৰ)
DIRECTORATE OF HEALTH SERVICES
(স্বাস্থ্য সেৱা সঞ্চালকালয়)
CERTIFICATE OF BIRTH
(জন্ম প্রমাণ পত্র)

ISSUED UNDER SECTION 12 of the Registration of Birth and Deaths Act, 1969.

(জন্ম আৰু মৃত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ব। ১২/১৭ অংশত লিপিবদ্ধ)

This is to Certify that the following information has been taken from the original record of Birth which is the register for Birth Registration unit J.F.D. H.S. of District Guwahati of the State of Assam.

ইয়াৰ দ্বাৰা প্রমাণিত কৰা হ'ল যে নিম্ন লিখিত তথ্য অসম ৰাজ্যৰ জিলাৰ
খণ্ড / পৌৰসভা মৌজাৰ অস্তৰ্গত পঞ্জীয়ন
গোটোৰ পঞ্জীয়ন মূল অভিলেখৰ পৰা সংগৃহীত কৰা হৈছে।

Name / নাম..... Pranab Duttar

Sex / লিঙ্গ..... Male

Date of Birth / জন্ম তাৰিখ..... 23/11/81

Place of Birth / জন্ম ঠাই..... Hojiganj Rly. Colony, 782

Name of Father / পিতৃৰ নাম..... Asish Ranjan Duttar Signature of Issuing Authority/

Name of Mother / মাতৃৰ নাম..... Bulbul Rani Duttar জাৰী কৰা কৰ্ত্তৃপক্ষৰ দ্বয়ী। ১১/১২/০৫/১১

Registration No. / পঞ্জীয়ন নং..... 483 Designation / পদবী..... ISSUE

Date of Registration / পঞ্জীয়ন তাৰিখ..... 17/12/05 Date / তাৰিখ..... 19/12/05

Seal / মোহৰ

Certified to be true. Copy

Labindra Chandra Paul
Advocate

ANNEXURE-II (SERIES)

-13-

दीमा नहीं NOT INSURED

अमाल
No.

5184

माले पर टाकड़ों का मूल्य

Amount of Stamps affixed Rs. 25/-

टाकड़ दर्तिए

Received a Registered

माले का

addressed to N. F. F.

Frankie जोखारे अधिकारी के द्वारा
Signature of Receiving Officer

Certified to be true Copy
Rabindra Chandra Paul
Advocate